## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 247/MP/2024

Subject : Petition to adjudicate the disputes between the Petitioner and the

Respondents in regard to the claims of the Petitioner and to declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the

period from 1.10.2006 to 1.10.2012.

Petitioner : GVK Gautami Power Limited

Respondents : APCPDCL and 4 others

Date of Hearing: 23.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Sanchar Anand, Advocate, GVKGPL

Shri Aman Kumar Thakur, Advocate, GVKGPL Shri Sourabh Gupta, Advocate, GVKGPL Shri Akshansh Gupta, Advocate, GVKGPL Ms. Swapna Seshadri, Advocate, AP Discoms Ms. Harsha Rao, Advocate, AP Discoms

Ms. Aishwarya Subramani, Advocate, AP Discoms

## **Record of Proceedings**

At the outset, the learned counsel for the Petitioner prayed for grant of four weeks' time to file its rejoinder in the matter. This request was accepted by the Commission.

- 2. Accordingly, the Commission, adjourned the hearing of the matter, after permitting the Petitioner to file its rejoinder, on or before **22.5.2025**.
- 3. The Petition will be listed for hearing on 26.6.2025.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

